

perception and movement of ISI agents/activists. Periodic coordination meetings are also held with the State Governments for sharing the inputs from various quarters as well as for devising strategies to counter such activities.

The Central Government also provides financial assistance to the State Governments for modernization of their Police forces in order to equip them to deal with terrorism and other security related problems more effectively. Steps taken in this regard has resulted in detection/neutralization of various Pak ISI backed modules.

#### **Statement of Minister**

3077. SHRI N.K, PREMACHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the press-statement of Minister of State Shri O. Rajagopal reported in Indian Express dated 24th October, 2001 that many top UDF leaders, Kerala are having links with ultras; and

(b) whether the allegation made in the statement have, been verified; if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENIVIDYASAGAR RAO): (a) Government has seen the news item.

(b) The contents of the Statement have been noted.

#### **Foreign based NGOs in North-Eastern States**

3078. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many foreign based NGOs are working in North-Eastern States (State-wise list);

(b) the names of such Non-Government Organisations;

(c) whether they have taken any permission from Government of India;

(d) if not, what action Government propose to take against them; and

(e) how long they are working in the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (e) Information is being collected and will be laid on the Table of the House.

**Proposal for Grant of special power to Jammu and Kashmir**

3079. SHRIVIJ AY J. DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any fresh proposals with regard to the grant of special powers have been received from Jammu & Kashmir Government;

(b) if so, the details thereof;

(c) the reaction of Government thereto;

(d) whether Government is contemplating to grant more financial powers to the States so as to make them less dependent on the Centre; and

(e) if so, whether any scheme has been finalised in this regard in consultation with the State Governments and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRICHENMANENI VIDYASAGAR RAO): (a) No Sir.

(b) and (c) Question does not arise.

(d) and (e) The Government is committed to continuing its endeavour to evolve a broad consensus on the implementation of steps for wide ranging devolution of powers to the States. The recommendations of the Sarkaria Commission, which was constituted to go into all aspects of Centre-State relations, are being considered by the Inter-State Council, which have all the Chief Ministers of States and Administrators of the UTs as Members. Out of the 247 recommendations a view has been taken on 230 recommendations. Out of these, 108 recommendations have been implemented, 35 have not been accepted and 87 are at various stages of implementation. A number of the recommendations made by the Sarkaria Commission and accepted by the Inter State Council relate to the devolution of more power in the financial and other fields to the State Governments.

Till the 10th Finance Commission, States used to get a specified share of Union Income Taxes, Excise Duties, Additional Excise Duties and Grants in lieu of Railway Passenger Taxes. With the passing of the Constitution (89th Amendment) Bill, 29% of all taxes, including Corporation Tax and Customs